

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 74/92 in  
O.A. NO. 224/92

DECIDED ON : 23.3.1992

Prakash Paswan ... Petitioner

Vs.

Delhi Administration & Ors. ... Respondents

CORAM

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri K. K. Rai, Counsel

For the Respondents - Shri V. K. Garg, Proxy Counsel  
for Shri M. K. Sharma, Counsel

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The interim direction of the Tribunal made on 30.1.1992 to re-engage the applicant on daily wages not having been complied with, the petitioner once again moved the Tribunal on the original side whereupon the Tribunal made an order on 13.2.1992 directing the engagement of the petitioner on casual basis. These orders were made in the presence of the respondent who was one of the authorities against whom the directions have been issued. It is not disputed that the petitioner has since been engaged by order dated 10.3.1992. Though the order has since been complied with, we are left with the impression that there has been unreasonable delay in complying with the directions. This necessitated the petitioner incurring expenditure in moving the Tribunal under the Contempt of Courts Act. It is only after   
✓ service of the notice in the contempt proceedings that

the order has been complied with. Having regard to this background, we are inclined to award cost to the petitioner. The respondents ought to have realised that once the Tribunal had made an order in the presence of the respondents, and when that order was also duly communicated, it was their duty to comply with the order with utmost expedition.

2. As we are satisfied that there has been considerable delay, though the order has since been complied with, while disposing of these proceedings, we direct the respondents to pay the petitioner cost of Rs.300/- which shall be paid within three weeks from this date. Notice of contempt is accordingly discharged.

*Malimath*

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( P. C. JAIN )  
MEMBER (A)

( V. S. MALIMATH )  
CHAIRMAN

as  
230392